

1. दल सिंगसराय शाखा :

1. श्री ए० के० सिन्हा
2. श्री बी० के० सिंह
3. श्री एम० चौधरी
4. श्री एस० के० अमीन
5. श्री एस० वी० ग्राह
6. श्री एम० ए० हुत्रैन
7. श्री एम० जमील
8. श्री डी० के० मेहता

2. मुरादपुर शाखा :

1. श्री ए० दिशोर
2. श्री एस० शर्मा
3. श्री आनन्द किशोर
4. श्री एन० के० श्रीवास्तव
5. श्री ए० के० सिंह
6. श्री अणोद कुमार सिंह
7. श्री टी० एस० गुप्ता

Payment of wages to CPWD workers

3445. SHRI N. RAJANGAM;

SHRIMATI BIJOYA CHAK-
RAVARTY;

SHRI NAGEN SAIKIA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) what are the reasons that payment of wages to only seven workers of the CPWD, New Delhi had been made as per the Judgment delivered by the Supreme Court, New Delhi on the 17th January, 1986 whereas the payment of wages to remaining more than eighteen thousands of workers of CPWD in terms of the said Judgment had not been paid so far; if so, by when the remaining workers will be paid their dues; and

(b) what are the reasons that while making payment of wages those seven workers were paid there wages equivalent to the wages being paid to

their regular counterparts whereas while making the payment of bonus they had not been considered equivalent to their regular counterparts?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) Out of 10 petitioners, payment of wages to seven only has been made as per the Supreme Court judgement dated 17.1.86, the services of the other three petitioners having already been regularised. Action has also been initiated to work out the arrears of payment to be made to the other daily rated workers of the CPWD as per the said judgement, with effect from 17.1.86. However, no time limit can be laid for making this payment to such workers.

(b) The direction of the Supreme Court related to the payment of salary and allowances only. As bonus is not deemed to come under the definition of "salary and allowances", the seven workers had not been Paid bonus equivalent to the amounts paid to their counterparts.

Complaints, pending with Baba Kharak Singh Marg enquiry office

3446. SHRI SATYA PRAKASH MALAVIYA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of complaints pending with the Baba Kharak Singh Marg Enquiry Office, New Delhi regarding repairs/changing of windows in Baba Kharak Singh Marg type-III quarters during the current year;

(b) the time since when each complaint is pending and the reasons therefor; and

(c) by when these complaints are likely to be attended to?